Central Administrative Tribunal Principal Bench

CP No.114/2017 in OA No.2811/2016

New Delhi, this the 30th day of October, 2017

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. Uday Kumar Varma, Member (A)

- Shri G.S. Flora, S/o Sh. Kishan Singh Aged 61 years R/o X/999, Chand Mohalla Gandhi Nagar, Delhi Retired as Vice-Principal
- R.P. Sharma, S/o Sh. Ram Sarup Sharma
 Aged 61 years, R/o 43/IV Staff Qtr.
 Sun Light Colony, Ring Road
 Ashram, New Delhi
 Retired as Asstt. Insp. Of Trg.(NG)Applicant

(By Advocate: Ms. Shreya Singh for Shri Anil Gautam)

Versus

- Dr. M.M. Kutty, Chief Secretary Govt. of NCT of Delhi Delhi Secretariat, A-Wing, 5th Level I.P. Estate, New Delhi-110113
- 2. Sh. Ashok Lavasa Secretary, Ministry of Finance North Block, New Delhi.
- 3. Shri Rajiv Maherishi, Secretary Ministry of Home Affairs North Block, New Delhi.
- 4. Smt. Punya Salila Srivastava
 Principal Secretary(TTE)
 Department of Training and Technical Education
 Govt. of NCT of Delhi, Muni Maya Ram Marg
 Pitampura, Delhi-110034.

5. Sh. S.N. Sahai, Principal Secretary
Department of Finance
Govt. of NCT of Delhi
4th Level, A-Wing
Delhi Secretariat, IP Estate
New Delhi-110113
...Respondents

(By Advocates : Ms. Rashmi Chopra and Shri Anmol Pandita for Shri Vijay Pandita)

ORDER (ORAL)

Justice Permod Kohli:

Vide order dated 22.08.2016 passed in OA No.2811/2016 a direction was issued to the respondents to consider the representation of the applicants and if they are found to be similarly placed as the applicants in OA No.2359/2012, the benefit of the said judgment may be extended to the applicants in this OA.

2. Today, Ms. Rashmi Chopra, learned counsel appearing for the respondents has placed on record copy of an order dated 26.10.2017 whereby the financial upgradation to the applicants has been duly approved. This fact is also mentioned in the communication dated 27.10.2017 to the Administrative Officer, Litigation Branch which indicates that after having approved the grant of financial upgradation, the file has been sent to Hon'ble Lt. Governor, NCT of Delhi for final approval.

3. In this view of the matter, the directions stands complied with subject to the approval of the Hon'ble Lt. Governor. Ms. Rashmi Chopra submits that the approval, in all probability, will be accorded within two weeks. However, we grant four weeks' time to the respondents to notify the approval in accordance with rules. The present contempt proceedings are dropped with the above observation. In the event the requisite notification is not issued within the time specified hereinabove, the applicant shall have the liberty to seek revival of the contempt proceedings.

(Uday Kumar Varma) Member(A) (Justice Permod Kohli) Chairman

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